

# CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR

Carav Building, 15, Civil Lines, Post bag No. 6, JABALPUR- 482 001

Dated ..... 5/10/04

Registration No. .... C-P 33/04

..... Ahwar Mohd Khan ..... Applicant (s)

VERSUS

..... MV Chawhan ..... Respondent (s)

A copy of the ORDER dated ..... 27/9/04 ..... passed by the Hon'ble Tribunal in the above mentioned case is forwarded herewith for necessary action.

27.09.2004

Applicant by Shri D.M. Kulkarni.

Respondents by Shri S.A. Dharmadhikari.

Heard the learned counsel for the parties.

The learned counsel for the respondents has stated that the orders of the Tribunal given on 3rd September, 2003 in OA No. 366/1998 have been fully complied with. He has submitted a copy of the order passed by the respondents on 8th September, 2004 and also on 30th July, 2004 whereby the applicant is deemed to have been reinstated in to the Government service upto 30.11.1996. The copy of the orders have been sent to the ~~respondent~~ applicant by the respondents. Consequently, all the consequential benefits after reinstating the applicant during this period has also been paid to the applicant. Thus, the order of the JABALPUR BENCH TRIBUNAL has fully been complied with and this CCP has become infructuous.

As the CCP has become infructuous, the same is dismissed. Notices issued are discharged

Sd/-  
(A.S. Sanghvi)  
JM

Sd/-  
(M.P. Singh)  
VC

ॐ शत्रुघ्नाय अद्यतरण  
CENTRAL ADMINISTRATIVE TRIBUNAL  
जबलपुर बेंच, जबलपुर  
JABALPUR BENCH, JABALPUR

